

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-653 —JK (LD) of 2022

DATED:- 15 - 02 - 2022

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 15 - 02 - 2022

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K
2. Additional Chief Secretary, Health & Medical Education Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.653-JK(LD) of 2022 dated 15 .02.2022

S.No	Titled of Court cases	(OIC)
1	CPS (W) No 279/2015 in SWP No 476/2014 titled Dr Showkat Hussain Yatoo Vs M.K. Bhandari	Mr. Javaid Ahmad Malik, Under Secretary to Government, H&ME, Department
2	OA No 1754/2021 titled Dr Surbain Gupta Vs UT of J&K	Mr Pamposh Ganju, Under Secretary to Government, H&ME, Department

Handwritten signature and date:
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